

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SPICY ENTERTAINMENT AND MEDIA LIMITED
OPERATING IN BUSINESS OF FILM PRODUCTION, STUDIO SETUP
ETC

)Under Regulation 36A)1(of the Insolvency and Bankruptcy Board of India

)Insolvency Resolution Process for Corporate Persons(Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Spicy Entertainment and Media Limited PAN-AACCL3789N CIN- L22219WB2012PLC188312
2.	Address of the registered office	Ofc No.12, Block A3, Ganges Garden, Premises No 106 Cows Ghat Road, Shibpur, HMC Ward No. 36, Howrah, Kolkata, West Bengal, India, 711102
3.	URL of website	https://spiceent.com/
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year.	Corporate debtor has achieved turnover of Rs. 2,173 lakhs during FY 2023-24.
7.	Number of employees/ workmen	Corporate debtor has no employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending mail to RP on email id; spicyentertainment.cirp@gmail.com .

9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending mail to RP on email id; spicyentertainment.cirp@gmail.com .
10.	Last date for receipt of expression of interest	20-05-2025
11.	Date of issue of provisional list of prospective resolution applicants	24-05-2025
12.	Last date for submission of objections to provisional list	29-05-2025
13.	Date of issue of final list of prospective resolution applicants	04-06-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	04-06-2025
15.	Last date for submission of resolution plans	04-07-2025
16.	Process email id to submit EOI	spicyentertainment.cirp@gmail.com

- **The invitation of Expression of Interest and timelines as set out above are subject to extension of time period being allowed by Hon'ble NCLT Kolkata Bench, for which an application has been filed by RP on the request of CoC.**
- **Equity shares of Corporate Debtor were listed before BSE and BSE has delisted the Corporate Debtor. Against the delisting order of BSE, Corporate Debtor has preferred an appeal before Hon'ble SAT, order on which, has been reserved by Hon'ble SAT.**

Deepak Saruparia

Resolution Professional in the matter of

Spicy Entertainment and Media Limited

Reg.no. IBBI/IPA-001/IP-P00660/2017-2018/11689

Authorization for Assignment valid till 30/06/2026

Date : 05/05/2025

Place : Mumbai